

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 230
CP-77(ND)/2016

IN THE MATTER OF:
AEZ Infratech Pvt. Ltd.

... **Appellant/Petitioner**

Versus

M/s Somani Worsted Ltd. & Ors.

... **Respondent**

Under Section: 397/398 Comp. Act.

Order delivered on 20.03.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Praveen Kumar, Adv. Labhansh Mittal
For the Respondent : Vivek Kohli, Sr. Adv., Adv. Anmol Chawla, Adv. Pankhuri Jain, Adv. Nikita Maheshwari, Adv. Pari Bharadwaj, Adv. Juvas Rawal, Counsels for Respondent Nos.2 to 4.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is re-notified to 21.05.2024.

Sd/-
(COURT OFFICER)